

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-79-2020**

Tracks & Towers Infratech (Pvt. Ltd.) ... Petitioner
Versus
Ministry of Road Transport &
Highways & Ors. ... Respondents

Mr. S. D. Padiyar with Mr. P. Shirodkar, Advocates for the Petitioner.
Mr. D. J. Pangam, Advocate General with Ms. Maria Correia, Additional
Govt. Advocate for Respondents No. 1 & 2.

**Coram:- DIPANKAR DATTA, CJ &
M. S. SONAK, J**

Date:- 9th July, 2020

P.C.

We have heard the parties.

2. Mr. Pangam, learned Advocate General for the State of Goa submits that the financial bids of the bidders found to be responsive would be considered at 11.30 am today. We permit the Respondents to consider the bids but restrain them from issuing work order in favour of the L-1 bidder. The rates quoted by such responsive bidders shall be placed before the Court by Tuesday next in a sealed cover by the Respondents.

3. The Petitioner shall also place before the Court by Tuesday next, in a sealed cover, the rate quoted in its financial bid. Needless to observe, if the Court finds the rate quoted by the Petitioner to be higher than that of the L-1 bidder, the issue raised in this petition would be rendered academic. On the contrary, if the Petitioner is found to have quoted a rate below the L-1 bidder, the Court would proceed to consider the writ petition on merits.

4. Stand over to 14th July, 2020.

M. S. SONAK, J

CHIEF JUSTICE

at*